

	1	2
10	Orissa	1
11	Pondicherry	1
12	Punjab	4
13	Rajasthan	8
14	Tamil Nadu	18
15	Uttar Pradesh	17
16	West Bengal	14
	Total	107

Indian Space Scientists Abroad

1681. SHRI N. E. HORO: Will the PRIME MINISTER be pleased to state:

(a) the number of Indian scientists specialising in space research recruited from abroad during the last three years and the countries where they were working; and

(b) the number of them who have again gone to settle abroad?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Six Scientists/Engineers in the Indian Space Research Organisation and eight Scientists in the Physical Research Laboratory, an Institution mainly supported by the Department of Space, have been recruited from abroad during the last three years. The countries where they were working are as under:—

(i) U.S.A.	9
(ii) France	1
(iii) U.K.	2
(iv) U.S.S.R.	1
(v) East Africa	1
(b) Two.

Taking over of Industries in Tamil Nadu

1682. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether any industrial undertaking or undertakings has/have been taken over in the State of Tamil Nadu during the years 1975—79 by the Central Government under Section 18AA

of Section 18FA or Section 18A of the Industries (Development & Regulation) Act, 1951;

(b) if so, the total number of industrial undertakings;

(c) nature of the undertakings; and

(d) the present position of the undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) Two.

(c) Both are cotton textile undertakings?

(d) The Tamil Nadu Textile Corporation are managing these as "Authorised Person" under Section 18AA of the Industries (Development and Regulation) Act, 1951, for the durations indicated below:

(i) Cauvery Spinning & Weaving Mills Ltd., Pudukottai from 23-12-76 to 22-12-1981.

(ii) Somasundaram Super Spinning Mills, Muthanendal, District Ramanathapuram from 4-11-1977 to 3-11-1982.

Five Days Working Week in Government Offices

1683. SHRI MANPHOOL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering a proposal to have a five days working week in the Central Government offices with a view to saving petrol and diesel which are already in short supply;

(b) if so, whether the daily office hours would also be correspondingly increased; and

(c) by what time a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VEN-

KATASUBBAIAH): (a) to (c) The entire question is receiving the attention of Government.

Discrimination in Payment of Overtime Allowance for Sundays and Gazetted Holidays

1684. **SHRI ARJUN SETHI**: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that there is considerable dissatisfaction amongst the employees, particularly the non-gazetted staff who are treated with discrimination in the matter of payment of overtime allowance when they perform duties on Sundays and other Gazetted holidays;

(b) whether the personal staff of Ministers and Senior Officers of the Government are entitled to more overtime allowance per month as compared to the other employees working in the same Department;

(c) if so, the details thereof; and

(d) what steps Government propose to take to remove this discrimination if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The instructions regarding grant of compensatory leave instead of Overtime Allowance for work on Sundays and other holidays are applicable to all Government employees. Government are not aware of any such dissatisfaction on this account.

(b) and (c) According to Government instructions the total overtime allowance payable to a Government servant in a month should not exceed one-third of his monthly emoluments. While this ceiling will normally apply to 'personal staff' of Ministers and Senior Officers, they may be paid Overtime Allowance not exceeding 50 per cent of their emoluments, in special

cases, and on the certificate of the officer concerned that it is required in public interest.

(d) Does not arise.

Resolution by Adivasi Socio-Cultural Association, Chakulia, District Singhbhum, Bihar

1685. **SHRI A. K. ROY**: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether resolution of the 13th Annual General Body meeting of the Adivasi Socio-Educational Cultural Association, Charkulia District Singhbhum, Bihar has been received; and

(b) if so, the main points of the resolution and the steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHR YOGENDRA MAKWANA): (a) Yes, Sir. A copy of the resolution, as forwarded by Shri A. K. Roy, Member of Parliament was received on 25-2-1980 and acknowledged the same day.

(b) A copy of the resolution is attached. The resolution is under examination in the Government of Bihar and in the concerned Ministries of the Government of India.

RESOLUTION

OF

THE 13TH ANNUAL GENERAL BODY MEETING OF THE ADIVASI SOCIO EDUCATIONAL AND CULTURAL ASSOCIATION, BIHAR, HEAD OFFICE CHAKULIA, P.O. & P.S. CHAKULIA, DIST. SINGHBHUM BIHAR.

Regd. No. 33/1986-87

Place: At Ghatshila, P.O. Ghatshila, P.S. Ghatshila, Distt. Singhbhum Dated: 1st April, 1979.

The 13th General body meeting of ASECA, Bihar is held on 1st April, 1979 under the Presidentship of Dr.